

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1379/97

Date of Order : 21.10.97

BETWEEN :

G.Gopala Krishna Murthy

.. Applicant.

AND

1. The Telecom District Manager,
Tirupati.

2. The Chief General Manager, Telecommu-
nication, A.P.Circle, Doorsanchar Bhavan,
Nampally Station Road, Hyderabad.

3. The Director General, Telecommunications,
New Delhi. .. Respondents.

Counsel for the Applicant

.. Mr.K.Venkateswara Rao

Counsel for the Respondents

.. Mr.K.Ramulu

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.K.Venkateswara Rao, learned counsel for the
applicant and Ms.Shama for Mr.K.Ramulu, learned standing
counsel for the respondents.

R

D

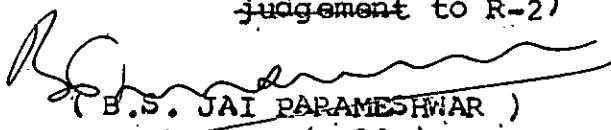
2. The applicant joined services as Telecom Operator on 1.2.1965. He was later promoted as RSA (now designated as Transmission Assistant). The applicant submits that he is eligible for promotion in the scale of pay of Rs.1600-2660 on completion of 16 years of service on 20.9.1992 in the post of RSA. He further submits that he was not issued with any charge sheet on the date when he completed 16 years of service. Later a charge sheet was issued, which was also disposed of in the year 1994. After the disposal of that charge sheet his case should have been considered for promotion on the basis of OTBP scheme. But that was also not done. The applicant had submitted a representation dated 27.9.1995 (A-2) for considering him for promotion to the scale of pay of ~~OTBP~~ Rs.1600-2660 under ~~OTBP~~ scheme and also another representation dated 2.5.96 (A-3) to Respondent No.2. These representations ~~are~~ ~~also~~ still pending to be disposed of.

3. This O.A. is filed praying for a direction to the respondents to promote him under the said scheme when he completed 16 years of service in the cadre of RSA.

4. The representations ~~of~~ ^{are} the applicant ~~is~~ still pending. Hence it is proper to direct R-2 to dispose of the representations in accordance with the law within three months from the date of receipt of a copy of this judgement taking due note of the contentions raised in this OA also.

5. With the above direction the OA is disposed at the admission stage itself. No costs.

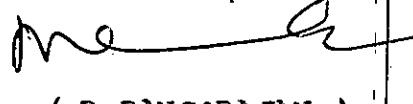
(Registry should send a copy of this OA along with
~~over~~
judgement to R-2)


B.S. JAI PARAMESHWAR)
Member (Jud.1.)

21.10.97

Dated : 21st October, 1997

sd


(R. RANGARAJAN)
Member (Admn.)


B.P.

..3..

Copy to:

1. The Telecom District Manager, Tirupathi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Doosanchar Bhavan, Nampally Station Road, Hyderabad.
3. The Director General, Telecommunications, New Delhi.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. K. Ramulu, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

6/11/97
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COMPARED BY

checked by
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 21-10-97

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in
O.A. NO. 1379/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with adviser stage
Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

